

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 10th January, 2020.

Sub: **Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2020/25 dtd. 09.01.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 10.01.2020 till the morning of 17.01.2020, has been granted/rejected.

The District and Sessions Judge, Goalpara in his absence the Judicial officer who will be in charge of the Court and office of the District and Sessions Judge, Goalpara will be in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/ 398 /A, dated

Copy to:

1. The District and Sessions Judge, Goalpara.

2. The Systems Analyst, gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Rolan